

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 299 of 2013 &
IA No. 395 of 2013

Dated : 5th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

MIDC Marol Industries Association ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan

Counsel for the Respondent(s): Mr. Hasan Murtaza
Mr. Aditya Panda for R.2
Mr. Buddy A. Ranganadhan for R.1

ORDER

The learned counsel for the contesting Respondent seeks some time to file the reply in I.A. No. 395 of 2013. Accordingly, he is directed to file the same on or before 12.12.2013 after serving copy on the other side.

The learned counsel for the Commission is directed to file the reply, if any, after serving copy on the other side.

Post the matter for hearing I.A. No. 395 of 2013 on **16.12.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs